

assistance by way of loans is given in the statement below:

Name of State	Expenditure incurred up to March, 1958	Expenditure proposed to be incurred during the remaining period of the Second Plan
1. Uttar Pradesh	500.86	299.14
2. Punjab	114.53	294.47
3. Bombay	48.55	160.45
4. Bihar	29.66	70.34
5. West Bengal	..	95.00
6. Orissa	..	7.59
7. Madhya Pradesh	6.38	28.62
8. Rajasthan	..	10.00
9. Assam	1.21	28.79
10. Andhra	..	5.00
11. Madras	..	58.93
TOTAL	701.19	1058.33

Fodder Production

2930. Pandit Thakur Das Bhargava: Will the Minister of Food and Agriculture be pleased to state:

(a) what is the Government's estimate of concentrates and fodder produced in the country; and

(b) for what percentage of the cattle are they sufficient?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) and (b). A statement is laid on the Table of the Lok Sabha. [See Appendix VI, annexure No. 109.]

Bullock Power

2931. Pandit Thakur Das Bhargava: Will the Minister of Food and Agriculture be pleased to state:

(a) whether there has been a general deterioration in the draft power of bullocks in the country during the last ten years; and

(b) if so, the reasons therefor?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) and (b). No scientific assessment has been made to determine if there has been any general deterioration or improvement in the draft power of bullocks in the country during the last ten years. Two schemes for cattle development, namely, the All-India Key Village Scheme and the Gaushala Development Scheme have been taken up during the Second Five Year Plan. These aim *inter alia* at increasing the working efficiency of bullocks through better breeding, better feeding and control of cattle diseases.

Sugar Factories

2932. Shri Jadhav: Will the Minister of Food and Agriculture be pleased to state:

(a) what quota of sugar is allowed to the factory owners for the confectioneries within the premises of their factories per year;

(b) names of the sugar factories which have confectionery plants within the factories; and

(c) whether the sugar quota allowed to them is tax free?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) No quota of sugar is allowed to sugar factories for manufacture of confectionery. For this, they use sugar out of quotas released to them for sale from time to time.

(b) The required information is given in the statement, given below:

Statement

Bombay

1. Ravalgaon Sugar Farm Ltd., P.O. Ravalgaon, District Nasik.

Madras

2. The East India Distilleries and Sugar Factories Ltd. (Parrys Confectionery Ltd.). Nellikuppam, District South Arcot.

Andhra Pradesh

3. K.C.P. Ltd., Vuyyuru, District Krishna.

Mysore

4. The Mysore Sugar Co. Ltd., Mandya, District Mandya.

Uttar Pradesh

5. Daurala Sugar Works, P.O. Daurala, District Meerut.

6. Hindustan Sugar Mills Ltd., Golakharannath, District Kheri.

7. Sir Shadilal Sugar and General Mills Ltd., Mansurpur, District Muzaffarnagar.

Bihar

8. Behar Sugar Works, Pachrukhi, District Saran.

(c) No exemption of tax is allowed on sugar used in manufacture of confectionery.

Festivals

2933. **Shri Kumbhar:** Will the Minister of Railways be pleased to state:

(a) the main traditional festivals recognised by the Railway Department for the employees of the Oriya people;

(b) whether such traditionally recognised festivals are accepted by the employees of the Oriya people;

(c) whether they have made any representation for recognition of their festivals;

(d) if so, the action taken thereon;

(e) whether the Railway Administration has consulted the Orissa Government for recognition of the festivals; and

(f) what kinds of facilities and financial assistance are given by the Administration to these employees to celebrate such festivals?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) There is no question of recognition of festivals

by the Railway Department. Holidays are, however, fixed on festival days and General Managers of Railways have powers to fix them according to local requirements in different places. Naturally, they will take into account festivals of importance to Oriya people in the places where Oriya people constitute an element of the workers.

(b) Does not arise.

(c) There was a representation from a recognised union of Railway employees for inclusion of the "Raja" festival for the purpose of payment of festival advance to Railway employees.

(d) The representation was considered by the South Eastern Railway Administration and the festival of "Raja" was included in 1958 as one of the several festivals for which festival advances would be paid.

(e) The State Governments are not consulted for fixing the holidays for the different offices on the Railways. The General Managers are competent to fix the holidays taking into consideration the local requirements.

(f) A festival advance of Rs. 75 or one month's basic pay, whichever is less, is sanctioned to non-gazetted employees whose pay does not exceed Rs. 300 p.m.; the advance is admissible only once a year for a particular festival which has been chosen by staff representatives on behalf of employees and is recoverable in not more than four monthly instalments.

पदाधिकारियों की सेवा का लेखा

२६३४. श्री प० ला० बाबूपाल :
क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि उदयपुर, जोधपुर और बीकानेर राज्यों की रेलों में काम करने से पहले राज्य के विभागों में पदाधिकारियों द्वारा निरंतर की गई उनकी पिछली सेवा रेलवे में गिनी नहीं गई है ; और